

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 64/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

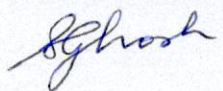
SHRI V. NALLASENAPATHY
MEMBER (T)

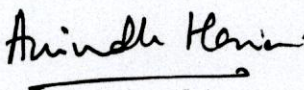
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2016


NAME OF THE PARTIES: M/s. StyraX Commodities Limited
V/s.
M/s. Vadraj Cement Limited & Ors.

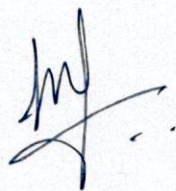
SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	SANTANU GHOSH LEGASIS PARTNERS for Def No. 1-6, 8-10 & 12	ADVOCATE	
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MR. MUSTAFA DOCTOR, MR. ANIRUDH MARIANI for Respondent Nos. 1-6, 8-10 & 12	SENIOR COUNSEL ADVOCATE	}	
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2.	Mr. Nikhil Rajani ilb M/S. N. Deshpande 46 for Respondent No. 13.		
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3.	Mr. Gaurav Joshi, Sr. Advocate Mr. Dharam Jurnani Ms. Chandima Mitra Ms. Manasi Vyas ilb DSK Legal	Advocates for petitioner	
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Order**CP No.64/241, 242, 244/ NCLT/MB//MAH/2016**

When the Petitioner has mentioned this Company Petition pressing two interim reliefs (1) for direction to the Company in response to the letter dated 6.9.2016 issued by the Petitioner to provide inspection and all the information and copies of the documents required by the Petitioner, (2) for direction against R1 to maintain status quo in respect to its capital structure; the Respondent Counsel has conceded for granting these two reliefs subject to permitting the company to provide inspection of the documents which are available in respect to the impugned allotment of shares to R10 & R12.

On seeing the concession given by the Respondent Counsel, this Bench hereby directs R1 Company to provide documents whichever come into existence the Petitioner has asked on 6.9.2016 with a covering letter giving justification for the non-availability of the documents if any mentioned in the letter dated 6.9.2016 and the company should maintain status quo with regard to the capital structure of R1 until further orders giving liberty to the respondents to transfer shares inter se the respondents, if any required.

The Respondent is hereby directed to file reply within three weeks hereof and rejoinder if any two weeks thereof.

List this matter for main hearing on 12.1.2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)